

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**CA 77/2024 CA 39/2024 in CP/245(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **RANDAR BUSINESSES PVT LTD V/s**  
                                         **JAWED HABIB HAIR AND BEAUTY**  
                                         **LIMITED**

Section 241(1)-242(4) of the Companies Act, 2013 and Rule 11

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**ORDER**

**CA 77/2024 CA 39/2024 in CP/245(MB)2023**

- 1) Mr. Shyam Mehta, Ld. Sr. Counsel for the Petitioners, Mr. Shyam Kapadia, Ld. Counsel for the Respondent Nos. 1 to 4 and Mr. Rohit Gupta, Ld. Counsel for other Respondents are present.
- 2) Ld. Sr. Counsel for the Petitioners informs that the order of this Bench dt. 02.04.2024, has still not been complied by the Respondents. Senior Counsel for the Petitioners further submits that the Respondents has tendered an E-mail dt. 07.05.2024, sent on 9:51 P.M. calling for a Board Meeting Tentatively to be held on 11.05.2024.

- 3) However, Ld. Counsel for the Respondent Nos. 1 to 4 undertakes and ensures that the Board Meeting, for calling of Annual General Meeting, will take place on 11.05.2024. The said submissions are noted.
- 4) Stand over to 14.05.2024, for reporting compliance and for passing necessary directions.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare